

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC.NO. 444/SO/2024

Date. 08.10.2024

CIRCULAR NO. 23 /2024

Sub: High Court of Andhra Pradesh –"Clean and Green Programmeme" within the judiciary to promote environmental sustainability and create healthier workplace-Certain directions – Issued -- Reg.

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All the Unit Heads of District Judiciary in Andhra Pradesh are hereby instructed to prioritize environmental sustainability within the Judiciary and as a part of this initiative, Clean and Green Programmeme must actively be conducted across all units to maintain a healthy and eco-friendly environment workspace. In line with Article 48-A of the Constitution, the State is obligated to make efforts to enhance and promote the environment, while, Article 51-A(g) thereof mandates every person to fulfil a fundamental obligation to protect and enhance the natural environment.

Pertinent to inform, well-being of litigants, lawyers, staff and judges is ensured in a clean environment; a well-maintained premises boosts productivity and focuses on the objective. Clean and green premises reflect positively on the judiciary, enhance its reputation, promote eco-friendliness, reduce carbon footprint, stress and anxiety for those visiting the courts; create a positive impression, making the justice system more approachable. Many court buildings are historic; maintaining their surroundings preserves their heritage. Clean and green premises demonstrate the judiciary's commitment to public service and community well-being. By prioritizing cleanliness and greenery, courts can create a welcoming, efficient, and sustainable environment for justice to thrive; reduces

pollution and waste, health issues like respiratory and cardiovascular diseases, while promoting resource efficiency, recycling, and reuse to conserve natural resources.

Keeping this in view the importance of environmental sustainability, all the Unit Heads are mandated to initiate "Clean and Green Programme" and plantation activities, in the District Judiciary in order to promote healthier workplace significantly. The "Clean and Green Programme" should be conducted in all the Units of the District Judiciary on the third Saturday of every month, with the participation of all the stakeholders of judicial system, to create the premises of District Judiciary a healthier work environment and to enhance the image of the District Judiciary as a responsible and progressive institution committed to sustainability. In the event of any holiday or any directions to conduct any National Lok Adalat on a particular third Saturday, the Clean & Green programme shall be scheduled on the fourth Saturday of the same month

Your strict adherence to the instructions outlined in the circular is highly appreciated. Any deviations will be viewed seriously.

Receipt of this circular may please be acknowledged.

J. Lakshmana Rao
08/10/2024
REGISTRAR GENERAL

To:

1. All the Registrars, High Court of Andhra Pradesh, Amaravati.
2. The Registrar (I.T. cum C.P.C.) with a request to direct the concerned to upload the said circular in the High Court's website.
3. All the Unit Heads in Andhra Pradesh, for compliance and for causing circulation among all the Judicial Officers working in their respective units.
4. The Principal Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh, Amaravati.
5. The Section Officers, J.Spl. (Buildings) and D.II (Buildings).